

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No.292 of 2010

(Arising out of Order-in-Appeal No.CCE/BBSR-II/S.Tax/03-Commr./2010 dated 09.06.2010 passed by Commissioner of Central Excise & Service Tax, Bhubaneswar)

M/s Essel Mining and Industries Limited

P.O.Barbil-758035, Dist.-Keonjhar, Orisha

Appellant

VERSUS

Commissioner of CGST & Excise, Bhubaneswar II

C.R.Building, Rajaswa Vihar, Bhubaneswar-751007

Respondent

APPEARANCE :

Shri Aakash Agarwal, C.A., for the Appellant

Shri A.Roy, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO...75128/2023

DATE OF HEARING : 28 .02.2023

DATE OF DECISION : 28 .02.2023

Per Ashok Jindal :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Pronounced in the open court)

Sd/-

**(Ashok Jindal)
Member (Judicial)**

Sd/-

**(K.Anpazhakan)
Member (Technical)**

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